

	1	2	3
11 Maharashtra . . . . .			11,840
12 Manipur . . . . .			1,040
13 Meghalaya . . . . .			960
14 Nagaland . . . . .			840
15 Orissa . . . . .			12,560
16 Punjab . . . . .			4,780
17 Rajasthan . . . . .			9,280
18 Sikkim . . . . .			160
19 Tamil Nadu . . . . .			15,080
20 Tripura . . . . .			680
21 Uttar Pradesh . . . . .			35,040
22 West Bengal . . . . .			13,400
<b>UNION TERRITORIES</b>			
23 A. & N. Islands . . . . .			200
24 Arunachal Pradesh . . . . .			1,920
25 Chandigarh . . . . .			40
26 D. & N. Haveli . . . . .			200
27 Delhi . . . . .			200
28 Goa, Daman and Diu . . . . .			480
29 Lakshadweep . . . . .			200
30 Mizoram . . . . .			800
31 Pondicherry . . . . .			160

#### DDA Jobs Done by Private Architects

9577. SHRI L. S. TUR: Will the Minister of WORKS AND HOUSING be pleased to lay a statement showing:

(a) the particulars of the private architects or architect companies given the jobs by D.D.A. of preparing layout plants of various projects during past two years indicating the names of such projects and the amount of money paid to them for the job, date-wise;

(b) the rules governing appointments/forming panel of private architects;

(c) the particulars of the private architects/architect companies from whom Delhi Development Authority has got the maximum work done during the above period and the specific reasons for getting the job done by a particular architect/architect company and whether other architects had expressed their inability to undertake the job or they are not given work deliberately; and

(d) the rules governing the award of such work and whether tenders are invited or officers give the work at their own discretion and the full details in this regard?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NARAIN  
SINGH): (a) to (d). The information is  
being collected and will be laid on the  
Table of the Sabha.

**Drinking Water Scheme under Construc-  
tion in Khargaon District, Madhya  
Pradesh**

9578. SHRI SUBHASH YADAV: Will  
the Minister of WORKS AND HOUSING  
be pleased to state:

(a) what are the names and number of  
drinking water schemes which are under  
construction in M.P., particularly in  
Khargaon District;

(b) what is the number and names of  
such villages in Khargaon District which  
will be benefited by these schemes and  
when; and

(c) whether any Central Assistance has  
also been provided for the purpose and if  
so, the details thereof?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NARAIN  
SINGH): (a) to (c). Drinking Water Sup-  
ply is a State subject, Schemes are for-  
mulated and executed by the State Gov-  
ernments. Funds are provided in the State  
Plans for this purpose. However, Central  
assistance is given under the Centrally  
Sponsored Accelerated Rural Water Sup-  
ply Programme to supplement the resour-  
ces of the State Governments for the sup-  
ply of safe drinking water to identified  
problem villages. Central assistance is  
given for the State as a whole and not  
district-wise. The Central assistance pro-  
vided to the Government of Madhya  
Pradesh during the years 1980-81 and  
1981-82 was Rs. 690.00 lakhs and Rs.  
1033.75 lakhs respectively.

According to the information available  
with this Ministry, there were 1094 pro-  
blem villages in the district of Khargaon  
out of which upto 31st December 1981  
780 problem villages were provided with  
drinking water supply facilities. The target

during the Sixth Five Year Plan will be  
to cover all the identified problem villages  
with atleast one source of safe potable  
water available throughout the year.

**Purchase of soft coke by Delhi Civil  
Supplies Corporation**

9579. SHRI SUBHASH YADAV:

SHRI RAM VILAS PASWAN:

Will the Minister of CIVIL SUPPLIES  
be pleased to state:

(a) whether Government have seen the  
press reports which appeared in the  
Hindustan Times dated 2nd April, 1982  
where in it has been stated that Sub-  
standard soft coke has been purchased by  
the Delhi State Civil Supplies Corporation;

(b) if so, whether any inquiry has since  
been conducted; and

(c) if so, action taken by Government  
in regard thereto?

THE DEPUTY MINISTER IN THE  
MINISTRIES OF AGRICULTURE AND  
CIVIL SUPPLIES (SHRI MOHAMMED  
USMAN ARIF): (a) Yet, Sir!

(b) and (c). The matter has been looked  
into by Delhi Administration. Some  
wagons containing sub-standard soft-coke  
were supplied by Bharat Coking Coal Ltd.  
to Delhi Civil Supplies Corporation. The  
following steps have since been taken by  
the Delhi Administration in this regard;

(i) A team of senior officers of the  
Delhi Civil Supplies Corporation had  
visited Dhanbad collieries in November,  
1981 for making arrangements for  
supply of good quality soft coke to  
Delhi in future.

(ii) An officer of the Corporation is  
proposed to be posted at Dhanbad col-  
lieries to ensure loading of good quality  
soft coke in future to the Corporation.

(iii) A Committee consisting of officers  
of the Corporation and Food and Sup-  
plies Department of Delhi Administra-  
tion and a representative of Bharat  
Coking Coal Ltd., has been constituted